

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **04.06.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Sundaram Bnp Paribas Home Finance Ltd.
Vs
Mpl 2 Wheelers Pvt. Ltd.

\MAIN PETITION NUMBER : IBA/780/2019
(IA/MA) APPLICATION NUMBERS

IA/2403(CHE)/2023, IA/2272(CHE)2023

COMMON ORDER

IA/2403(CHE)/2023

Present: Shri. V. Bathri Narayan, Ld. Counsel for the Liquidator/Applicant.

Revised Form-H filed vide S.R No. 2629 dated 03.06.2024.

Arguments already advanced.

List the application on **11.07.2024**.

IA/2272(CHE)/2023

Present: Shri. V. Bathri Narayan, Ld. Counsel for the Liquidator/Applicant.

This IA was moved seeking permission to distribute the schedule property to the Respondent. It is stated that the sole Secured Financial Creditor has not relinquished its security interest. Hence, the said asset does not form part of the liquidation estate.

On the last date i.e. on 09.05.2024, the Liquidator was directed to clarify as in the present application the Liquidator has sought for distribution of the said assets to the stakeholders.

Despite service as seen from the Affidavit of Service, none for the Respondent is present.

Applicant is directed to serve the copy again on the Respondent and file Affidavit of Service.

List the application for clarification / appearance / reply on **11.07.2024**.

**Sd/-
VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

**Sd/-
SANJIV JAIN
MEMBER (JUDICIAL)**

vs